

1	2	3	4	5	6	7
1995-96						
<b>I. Ministry Proper</b>						
Jr. Stat. Asitant	1	-	1	1	-	1
Steno Gr. A and B	-	-	-	1	-	1
Steno Gr. C	-	-	-	1	-	1
Steno Gr. D	1	-	1	-	-	-
Assistant	-	-	-	3	-	3
U D C	-	-	-	3	1	4
L D C	1	-	1	-	-	-
Group-D Employees	-	-	-	1	-	1
<b>II. The Cadre of Directorate of Marketing and Inspection, Faridabad</b>						
NIL						
Chief Chemist	-	-	-	3	-	3
<b>III. The National Institute of Agricultural Marketing, Jaipur</b>						
NIL						
<b>IV. The cadre of Council for Advancement of People's Action and Rural Technology (CAPART), New Delhi</b>						
<b>V. The cadre of National Institute of Rural Development (NIRD), Hyderabad</b>						
Stenographer Gr. C.	-	-	-	1	-	1
Assistant	-	-	-	-	1	1

[English]

**Seminar on Food Processing Industries**

2847. SHRI N.J. RATHWA : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether any seminar was held for the development of Food Processing Industry during last three years;

(b) if so, the recommendations made in that seminar; and

(c) the action taken on these recommendations?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (c). Various Seminars were organised by different organisations such as All India Food Preservers' Association, Confederation of Indian Food Trade and Industry, Federation of Indian Chambers of Commerce and Industry etc. for the development of food processing industry. During such seminars the potential for development of the industry, constraints faced by the industry and the steps required to be taken are mentioned. Action on such recommendations is taken wherever feasible.

**Coal Based Power Project**

2848. DR. T. SUBBARAMI REDDY :  
SHRI RAMESH CHENNITHALA :  
SHRIMATI SHEELA GAUTAM :  
SHRI SHIVRAJ SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether Central Electricity Authority (CEA) has decided to set up more coal based power projects in the country to meet the growing demands of power;

(b) if so, the details thereof. State-wise, location-wise;

(c) whether any concrete programme has been formulated by the CEA in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d). Central Electricity Authority (CEA) is an appraisal agency and does not

set up Thermal Power Projects. However, Government is encouraging setting up more coal based power projects in the country to meet the growing demand of power. Coal based projects which have been accorded techno-economic clearance by CEA are given in the attached Statement.

### STATEMENT

*Details of Thermal Schemes Cleared/Appraised by the CEA.*

S.No.	Name of Project	Capacity (MW)
1	2	3
<i>Public sector (State/Central)</i>		
<b>Uttar Pradesh</b>		
1.	Anpara C TPS UPSEB (Sonebhadra)	1000
<b>Gujarat</b>		
2.	Gandhi Nagar TPP Extn. (Unit 5) GEB (Gandhinagar)	210
3.	Wanakbori Extn. TPP Extn. TPP (Unit 7) M/s. GSECL (Kheda)	210
<b>Andhra Pradesh</b>		
4.	Simhadri TPS (NTPC) (Vishakhapatnam)	1000
<b>Karnataka</b>		
5.	Raichur St. III TPP KPCL	420
Total (Public Sector)		2840
<i>Private Sector</i>		
<b>Gujarat</b>		
1.	Surat Lignite TPP (M/s GIPCO) (Surat)	250
2.	Bhadravati TPS (M/s. Central India Power Co. Ltd.)	1072
<b>Andhra Pradesh</b>		
3.	Vishakhapatnam TPP (M/s. Hinduja National Rozer Corp'n. Ltd.) (Vishakhapatnam)	1040

1	2	3
<b>Katnataka</b>		
4.	Toranagallu TPS (V/s Jindal Tractabal Power Co. Ltd. (Bellari)	260
5.	Mangalore TPS (M/s Mangalore Power Co. - Subsidiary of Cogentrix Energy Inc. USA and General Electric Capital Corp'n.) (South Canara)	1000
<b>Tamilnadu</b>		
6.	Neyveli TPS-Zero Unit (M/s. ST-CAS Electric Co.) (South Arcoit)	250
7.	North Madras (M/s. Videocon Power Ltd.) (V.G.P.)	1050
<b>Orissa</b>		
8.	IB Valley TPS (Units 3 and 4) (M/s. IVPL) (Jharsuguda)	420
<b>West Bengal</b>		
9.	Balagarh TPS (M/s BPCL) (Hoogly)	500
Total		5842
Public Sector (5 Nos.)		2840
Private Sector (9 Nos.)		5842
Total (Public-Private Sectors)		8682

### Surplus and Retiring Persons

2849. SHRI JAGDAMBI PRASAD YADAV : Will the PRIME MINISTER be pleased to state :

(a) the rules for declaring a permanent Government employee as surplus and retiring him;

(b) whether the employees are likely to retire within a period of two years, can also be covered under this rule; and

(c) the steps likely to be taken to amend such provisions which are against the interest of employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) As per Central Civil Services (Redeployment of Surplus Staff) Rules, 1990, a surplus Staff and surplus employee or employees